

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI: DATED THE 25th May, 1978.

NOTIFICATION  
(INCOME-TAX)

No. 2307 (F.No.187/11/78-II (AI)): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679 (F.NO.187/2/74-II (AI) dated 20th July, 1974 as amended from time to time:-

- (i) Existing entries under columns (1), (2) & (3) against S.Nos. 21, 21A, 21B, 21C, 21D shall be substituted by the following entries.
- (ii) Entry 21E shall be added to Schedule.

SCHEDULE

<u>COMMISSIONER</u> <u>OF INCOMETAX</u> <u>(1)</u>	<u>HEADQUARTERS</u> <u>(2)</u>	<u>JURISDICTION</u> <u>(3)</u>
21 Tamil Nadu-I	Madras	1. Company Circle-I 2. City Circle-I 3. Foreign Section 4. Spl. Survey Circle
21A Tamil Nadu-II	Madras	1. E.D.-cum-I.T.Cir., Madras 2. " " " ,Thanjavur 3. " " " ,Madurai 4. " " " ,Coimbatore 5. Vellore Circle 6. Con. Cir.II, Madras 7. Krishnagiri Circle. 8. Salem Circle-I 9. Salem Circle-II. 10. Company Circle, Salem.
21B Tamil Nadu-III	Madras	1. Tambaram Circle. 2. Kancheepuram Circle. 3. City Circle-II, Madras. 4. City Circle-VII, Madras. 5. Kambakonam Circle. 6. Thanjavur Circle. 7. Nagapattinam Circle. 8. Hundi Circle-I, Madras. 9. Cuddalore Circle. 10. Pondicherry Circle. 11. Villipputur Circle.